

Title : Need to grant special category status to the state of Andhra Pradesh-Laid.

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): Post bifurcation of the erstwhile state of Andhra Pradesh during 2014, the newly formed state of Telangana and the Successor state of Andhra Pradesh have several bifurcation related issues that are yet to be resolved. The long pendency of these issues would not only force the states to endure a huge economic loss but would also have the potential to strain the relationship between the states. The bifurcation of the erstwhile state of Andhra Pradesh has caused immense hardship to the successor state of Andhra Pradesh. In recognition of the necessity to provide support to the state of Andhra Pradesh, commitments were made on the floor of the House at the time of passing the Andhra Pradesh Reorganization Bill, 2014. Further, important measures were contemplated under the Act to assist the successor state in strengthening its economy and state Finances. Even after seven years of bifurcation, the majority of the commitments remain unfulfilled and Andhra Pradesh continues to face immense economic hardships and deprivation. In this regard, grant of Special Category Status is a must for Andhra Pradesh.